The need to modify the answer j>iven to the said Unstarred Question was felt soon after the reply had been given but as there was no time for making a correcting statement during ihe last Session of the Parliament, the required statement i_s being made in the House now.

PAPERS LAID ON THE TABLE

Corrigendum to (he Annual Accounts/ Audit Report (1975-76) of the Khadi and Village industries Commission Bombay

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY {KUMARI ABHA MAITI). Sir, I beg to lay on Ihe Table a copy (in English and Hindi) of the Corrigendum to the Annual Accounts/Audit Report of the Khadi and Village Industries Commission, Bombay, for the year 1975-76. [Placed in Library. See No. LT-2897/7R1.

The Transformer OU (Additional Duty) Rules, 1978 and related paper

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRi S. D. PATIL): Sir, on behalf of Mr. Satish Agarwal, Minister of State in the Ministry of Finance, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 468(E), dated the 22nd September. 1978, pubitohing the Transformer Oil (Additional Duty) Rules. 1978. under section 10 of the Customs Tariff Act, 1975, alongwith an Explanatory Memorandum thereon. [Placed in Library. See No. LT-2970/781.

Notification undei th_e Customs Tariff Act, 1975 and related paper

SHRI S. D. PATIL: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 469(E), dated the 22nd September, 1978, kssued under 3ubsection (3) of section 3 of the Customs Tariff Act, 1975, alongwith an Explanatory Memorandum thereon. [Placed in Library. *See* No. LT-2970/78],

Notifications under the Central Excise Rules. 1944 and related paper

SHRI S. D. PATIL: Sir, *j* also be_g to lay on the Table a copy each in (English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. Non. 488(E) to 491(E), dated the 4th October, 1978, issued under tht Central Excise Rules, 1944, read with sub-section (3) of section 3 of the Additional Duties of Excise (Textiles and Textile Articles) Ordinance, 1978. alongwith the Explanatory Memoranda thereon. [Placed in Library. *See* No. LT-2969/78],

Notifications under the Customs Act, 1962 and related papers

SHRI S. D. PATIL; Sir, I also beg to to lay on the Table I. A copy (in English and Hndi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 518(E), dated the 30th October 1978, issued under sub-section (1) of section 25 of the Customs Act, 1962, alongwith an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1971/78],

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 559(E), dated the 20th November, 1978, under section 159 of the Customs Act, 1962, alongwith an Explanatory Memorandum thereon. [Placed ia Library. See No. LT-2945/78].

Notifications under the Central Excise Rules, 1944 and related papers

SHRi S. D. PATIL: Sir, I also beg to lay on the Table a copy each (in English and Hindi) oi' the following Notifications *ol* the Ministry of Finance (Department of Revenue), issued under sub-rule (1) of rule 8 of the